

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

422(ND)2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.09.2018**

**NAME OF THE COMPANY: Sh. Sanjay Kumar Jain & Ors. Vs. Bay Securities Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 241-242**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Mr. Siddharth Shankar, Advocate for the Respondent

**ORDER**

Application CA 364/2018 has been filed by the petitioner praying for an early hearing of the main petition for which arguments have already been fixed for 12<sup>th</sup> November, 2018.

The submissions made by the applicant is that his shares have been transferred on forged transfer share form, SH4 and share transfer agreement. This point is the subject matter of adjudication of the petition. However, it would be permissible for the petitioner to raise these points at the time of final arguments. In view of the same, list this case on 12<sup>th</sup> November, 2018.

  
**(Deepa Krishnan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**